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ACT No. XXI OF 1872.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 5th
September 1872).

An Act to facilitate the admission of Native
Military Lunatics into Asylums.

WHEREAS it is expedient to facilitate the admis- Preamble.
sion of Native Military Lunatics into Asylums;
It is hereby enacted as follows:—

1. This Act may be called "The Native Military Lunatics' Act, 1872": Short title.

It extends to the whole of British India and, so Extent.
far as regards subjects of Her Majesty, to the domin-
ions of Native Princes and States in India in
alliance with Her Majesty;

And it shall come into force on the passing thereof. Commence-
ment.

2. Whenever any Native officer, non-commissioned Report of
officer or soldier appears to be insane, the officer com- insanity of
manding the regiment or detachment to which he Native officer
belongs shall report the case to the general officer or soldier.

3. Such general officer shall thereupon cause the Examination
said Native to be examined by a committee composed of Native.
of at least two medical officers, or (if this be impracti-
cable) by a regimental committee comprising the
officer in command of the wing or squadron to which
the Native belongs, and the medical officer in charge
of the corps or detachment of which such wing or
squadron forms part.

4. If the said committee or regimental commit- Order for
tee (as the case may be) are satisfied that the Native reception in
is insane, the officer commanding the division or dis- Asylum.

trict

[Price one anna and three pies.]

trict or force, may, if he thinks fit, make an order, under his hand, for the reception of the said Native into a Lunatic Asylum, and shall then send him thither under military escort;

Reception
and detention
in Asylum.

and the officer in charge of such Asylum shall receive the Native into the Asylum and detain him therein until he is discharged therefrom in accordance with the local military regulations in force for the time being.

Expenses of
lunatic.

5. The pay-master of the military circle within which any such Asylum is situate shall pay to the officer in charge of such Asylum the expense of the lodging, maintenance, clothing and medicine of every Native so received and detained.

Legalization
of past ad-
missions of
Native luna-
tic officers
and soldiers.

6. All Native officers, non-commissioned officers or soldiers heretofore received into Lunatic Asylums shall be deemed to have been so received in accordance with law.